GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 1201

TO BE ANSWERED ON THE 27TH JULY, 2022/ SRAVANA 05, 1944 (SAKA)

ROHINGYA IMMIGRANTS

1201 DR. ANIL AGRAWAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of illegal Rohingya immigrants are residing in various States in the country which has harmful effect on country's national security and communal harmony;

(b) if so, the details thereof;

(c) whether Government has made any assessment in this regard; and

(d) if so, the details thereof and the action taken by Government to deport them to their country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)

(a) to (c) Foreign nationals who enter into the country without valid travel documents are treated as illegal migrants. Since illegal migrants (including Rohingyas) try to enter into the country without valid travel documents in clandestine and surreptitious manner, accurate data regarding number of such migrants living in the country is not centrally available.

(d) Detention and deportation of illegal immigrants (including Rohingyas) is a continuous process. Central Government is vested with powers under Section 3(2)(e) and 3(2)(c) of the Foreigners Act, 1946 to detain and deport foreign nationals staying illegally in the country. These powers to detain and deport illegally staying foreign nationals have been entrusted under Article 258(1) of the Constitution of India to all the State Governments. Further, under Article 239(1) of the Constitution of India, the Administrators of the Union Territories have also been directed to discharge the functions of the Central Government relating to the aforesaid powers.

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